### HIGH COURT OF DELHI: NEW DELHI SHERSHAH ROAD, NEW DELHI-110503

No. 4002/DHC/GAZ.IIB/G-8/SPI.JM/2025
Dated: 16/7/2025.

### Vacancy Circular

Subject:- Selection for the posts of Special Judicial Magistrate.

High Court of Delhi invites online applications from the eligible candidates for appointment as Special Judicial Magistrates under Section 11 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

- 1. Qualification:- A candidate must possess the qualification as prescribed in Rule 3 of Delhi Petty Offences (Trial by Special Judicial Magistrate) Rules, 2024, which reads as under:-
  - "3. <u>Qualification</u>:- A person shall not be qualified for appointment as Special Judicial Magistrate unless he/she is a law graduate and
    - (1) has been a District Magistrate or a Judicial Officer; or
    - (2) has for a period of not less than one year exercised the powers of Sub-Divisional Magistrate; or
    - (3) has for a period of not less than two years exercised the powers of an Executive Magistrate; or
    - (4) has held, for a period of not less than five years, a Group 'A' post on the Establishment of the High Court of Delhi or that of the Courts Subordinate thereto; or
    - (5) has held, for a period of not less than five years, a Group 'A' post under the department of the Government of NCT of Delhi or the Central Government or State Government (Preference will be given to those persons who have been dealing with legal affairs or have been working in the department dealing with legal affairs); and
    - (6) has not attained the age of 65 years on the date of conferment of power of Special Judicial Magistrate on him/her.

### Explanation:-

For the purpose of these rules a "law graduate" is a person who is eligible to be enrolled as an advocate."

- 2. <u>Vacancies</u>:- Applications are being invited for filling up 19 vacancies (18 existing and 01 anticipated).
- 3. Pay and Allowances:- A Special Judicial Magistrate shall be entitled to the following honorarium and out of pocket expenses or as may be fixed by the High Court of Delhi from time to time:

Out-of-pocket expenses

₹60,000/- (per month),

Transport allowance

₹10,000/- (per month),

Dress allowance

₹12,000/- (per annum).

- Application Procedure: (i) Interested persons are advised to visit the portal https://dhcmisc.nic.in/recmy/sim25/, in order to submit online application from 10:00 AM of the portal under the heading "Instructions". All requisite and relevant documents need to be application is 04.08.2025 at 05:30 PM.
- (ii) Print out of the application after final submission, on online portal, duly completed and signed along-with copies of uploaded documents, be forwarded through proper channel (accompanied by a certificate by the forwarding authority in 110503 latest by 05:30 P.M. of 03.09.2025.
- (iii) All applications should be forwarded through proper channel within 30 days from the closing date of the online applications. The forwarding authority should also certify (in the prescribed format given in Annexure-I of the online application) that the particulars furnished by the candidate are correct and he/she possesses educational qualifications and experience mentioned in the application form; he/she has held Group-'A' or being contemplated against him/her; there is no vigilance/disciplinary case either pending on him/her during entire period of service. The forwarding authority should also enclose the up-to-date attested copies of ACR/APAR of the applicant for the last five years.
- 5. Applications received after due date or which are incomplete, without requisite documents and not received through proper channel shall be rejected summarily and no called for interview on a date to be intimated later.
- 6. No TA/DA will be admissible to the candidates to be called for interview/interaction.

  The candidates are required to make their own arrangements.
- 7. The candidates applying for the post of Special Judicial Magistrate should ensure that they fulfill all the eligibility conditions. Their candidature shall be purely provisional and subject to satisfying the prescribed eligibility conditions. The question of eligibility would be thoroughly examined even at subsequent stages and, if on verification at any time before or after the interview, it is found that a candidate does not fulfill any of the eligibility conditions, his/her candidature shall stand cancelled without any notice.

(ARUN BHARDWA) REGISTRAR GENERAL

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# Certificate to be furnished by the Employer/Head of Office/Forwarding Authority

1.	Mr./Ms.	that	the	particulars	furnished, are correct and he	by e/she	
	possesses educational qualifications and experience mentioned in the application form.						
2.	Certified that 'Group-A' pos		ous period of	five years.	has	held	
3.	It is also certicontemplated a			nnce/disciplinary cas	e either pending or b	eing	
4.	His/her integri	ty is certified.					
5.	No major or minor penalty has been imposed on him/her during the entire period of service.						
	OR						
	A list of major/minor penalties, imposed on him/her during the entire period of servenceosed.						
6.	The up-to-date attested copies of ACR/APAR for the last five years in respect of th officer are enclosed.						
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	* .		400	Sign	ature		
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Place	<b>e:</b>				Office	Seal	
Date	•			3			
List (	of enclosures:						
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No	/DHC/GAZ.IIB/G-8/Spl.JM/2025	Dated:	1 * 4 -
From:	Registrar General,	) T	÷
Higl	h Court of Delhi,		

To,

- The Principal District & Sessions Judge (HO). Tis Hazari Courts. Delhi. 1.
- 2. The Principal District & Sessions Judge (East), Karkardooma Courts, Delhi.
- 3. The Principal District & Sessions Judge (South), Saket Courts, New Delhi.
- The Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi. 4.
- The Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi. 5.
- The Principal District & Sessions Judge (South-West), Dwarka Courts, New Delhi.
- The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, 7. Delhi.
- The Principal District & Sessions Judge (North-West), Rohini Courts, New Delhi
- 9. The Principal District & Sessions Judge (South-East), Saket Courts, New Delhi.
- 10. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.
- 11. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue, Courts Complex, New Delhi.
- 12. The Principal District & Sessions Judge (North), Rohini Courts, Delhi.
- 13. The Principal Judge (HQ), Family Courts, (South-West), Dwarka, New Delhi.

## Sub.:- Advertisement for inviting online applications for the post of Special Judicial Magistrates.

Sir/Madam,

I am directed to forward herewith a copy of the advertisement dated 16.07.2025, on the above noted subject and to request you to kindly arrange to display it on the website of Delhi District Courts and Notice Boards of the District Courts Complexes.

Yours sincerely,

(Amit Narayan Bharthuar) Deputy Registrar (Gaz.IIB) for Registrar General

Encl.: As above

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# OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

No.F.5(5)/Spl. JM/2025/

Dated, Delhi the

Copy along with copy of advertisement dated 16.07.2025 forwarded for information and necessary action to:-

1 The Website Committee, Tis Hazari Courts, Delhi with the request to display the same on the website of Delhi District Courts.

2. The Sr. Administrative Officer(J)/ Branch In-Charge, R & I Branch, Central District, Tis Hazari Court, Delhi, with the request to kindly arrange to display the same at some conspicuous place/ Notice Boards in Tis Hazari Court Complex, Delhi.

(Mukesh Kumar Gupta)

District Judge (Commercial Court)-07

Officer In-Charge Judicial Branch (Central)
For Principal District & Sessions Judge(HQs), Delhi

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